

**J** **Jade stone and amber** : [sch., Indian Railways Act] जेड, जेडधारी पत्थर और तुणमणि

**jaggery** : [s. 2(f)(ii), Sugar (Regulation of Production) Act] गुड

**jagir** : [art. 31A(2)(a)(i), Const.] जागीर

**jail** : a place or building for the confinement of persons committed by process of law [sch. II, form 15, Cr. P.C.] जेल

**jail in which the punishment was undergone** : [s. 298(b), Cr. P.C.] जेल जिसमें दंड भोगा गया

**Jail Industries Director** : जेल उद्योग का निदेशक

**Jailor** : जेलर

**Jamadar Adjutant** : जमादार एडजुटेंट

**Jamadar, Plantation** : रोपण जमादार

**Jamadar Quarter-master** : जमादार क्वार्टर मास्टर

**Janmam** : [art. 31A(2)(a)(i), Const.] जन्मम्

**Jawaharlal Nehru Memorial Fund** : [s. 80G(2)(a)(ii), Const.] जवाहरलाल नेहरू स्मारक निधि

**jetsam** : [s. 21, Customs Act] क्षिप्त

**jettison** : the throwing overboard of goods from necessity to lighten the vessel in a storm, or to prevent capture or for any other cause [s. 2(c), Maritime Insurance Act] माल प्रक्षेपण

**jetty** : जैटी

**jewel** : 1. an ornament of precious metal often set with stones or finished with enamel work [s. 511, ill. (a), I.P.C.] आभूषण ; 2. a precious stone रत्न

**Jeweller** : [1st sch., ch. 26, note. 1(e), Customs Tariff Act] जौहरी

**jewellery** [s. 2(14)(ii), Income-tax Act] आभूषण

**jig** : an appliance for guiding a tool [sch. V, item 8, Income-tax Act] जिग

**Jig and Tool Designer** : जिग और औजार डिजाइनकार

**Jig Borer** : जिग वेधक

**job** : नौकरी ; काम ; कार्य ; धंधा

**job analyst** : कार्य विश्लेषक

**job card** : कार्य कार्ड

**job inspector** : कार्य निरीक्षक

**job work** : छुटपुट काम ; फुटकर काम

**jobber** : [s. 9(2)(u), Securities Contracts (Regulation) Act] आढतिया ; जाबर

**jobbery** : क्षुद्र कर्म ; स्वार्थाचार

**jobbing** : the practice of a middleman or stock jobber [s. 43(5)(c), Income-tax Act] दलाली ; आढत

**join** : 1. to bring together; to combine संयोजित करना ; संयोजन करना ; जोड़ना ; 2. to enter into or to take upon employment पद ग्रहण करना

**joinder** : the act of joining [ch. XVI, Cr. P.C.] संयोजन

**joinder of causes of action** : joining together two or more causes of action in the same suit or proceeding [Or. 2, r. 3(1), C.P.C.] वादहेतुकों का संयोजन

**joinder of charges** : [ch. XVII, Cr. P.C.] आरोपों का संयोजन

**joinder of parties** : the joining of all or any of those persons as plaintiffs or defendants in whom the right to any relief is alleged to exist, or who is alleged to possess any interest in the subject-matter of litigation or who in the view of the court, is a proper or necessary party for the adjudication [Or. 1, r. 6, C.P.C.] पक्षकारों का संयोजन

**joinder of plaintiffs** : [sch. 1, Or. 1, r. 2, C.P.C.] वादियों का संयोजन

**joinder of trustees** : [Or. 31, r. 2, C.P.C.] न्यासियों का संयोजन

**joined improperly** : अतुच्छित तौर पर संयोजित

**joining date** : पदग्रहण तारीख

**joining period** : पदग्रहण अवधि

**joining report** : पदग्रहण रिपोर्ट

**joining time** : [s. 2(b)(iii), High Court Judges (Conditions of Service) Act] कार्यग्रहण की अवधि ; कार्यग्रहण काल ; योग काल

**joining time allowance** : पदग्रहण-काल भत्ता ; योग-काल भत्ता

**joining time pay** : पदग्रहण अवधि वेतन ; कार्यग्रहण अवधि वेतन ; योग-काल वेतन

**joint** : joined; combined; involving the united activity of two or more [s. 135A(1)(c), C.P.C.] संयुक्त

**joint account** : संयुक्त लेखा

**joint and several** : constituting or relating to rights which two or more persons entitled thereto may assert either together or separately or to duties or liabilities of two or more persons for which they may be held liable either together or separately संयुक्त और पृथक्

**joint and several note** : संयुक्त और पृथक् वचनपत्र

**joint and several promissory note** : a pronote in which the executants are jointly as well as severally liable [s. 132, ill., Indian Contract Act] संयुक्त और पृथक् दायित्व वाला वचनपत्र

**joint annuity** : संयुक्त वार्षिकी

**joint application** : संयुक्त आवेदनपत्र

**joint attestation** : संयुक्त अनुप्रमाणन

**joint auditor** : संयुक्त लेखापरीक्षक

**joint bank account** : संयुक्त बैंक लेखा

**joint cadre** : संयुक्त काडर

**joint charter** : [s. 115VB, Income-tax Act] संयुक्त चार्टर

**Joint Chief Controller** : संयुक्त मुख्य नियंत्रक

**Joint Chief Settlement Commissioner** : संयुक्त मुख्य निपटारा आयुक्त

**joint committee** : a committee appointed by both Houses of a Legislature for the purpose of considering joint action or resolving differences between the two Houses [s. 135A(1)(c), C.P.C.] संयुक्त समिति

**Joint Communications Electronics Committee** : संयुक्त संचार इलेक्ट्रॉनिकी समिति

**joint concurrence** : संयुक्त सहमति

**joint conference** : [s. 135A(1)(c), C.P.C.] संयुक्त सम्मेलन

**joint consultation** : सम्मिलित परामर्श

**joint contract** : [s. 45(4), Presidency-towns Insolvency Act] संयुक्त सविदा

**joint contractors** : those who contract jointly [s. 20(2), Indian Contract Act] संयुक्त संविदाकर्ता

**joint control of several persons** : [s. 35, Arms Act] अनेक व्यक्तियों का संयुक्त नियंत्रण

**joint debtor** : [s. 90(7), Presidency-towns Insolvency Act] संयुक्त ऋणी

**joint decree** : a decree in favour of or against more than one person jointly [Or. 21, r. 18(4), ill. (d), C.P.C.] संयुक्त डिक्री

**joint decree-holder** : persons who jointly hold a decree against another [Or. 21, r. 15(1), C.P.C.] संयुक्त डिक्रीदार

**Joint Deputy Director** : संयुक्त उपनिदेशक

**joint direction** : [s. 37, ill. (a), T.P. Act] संयुक्त निदेश

**Joint Educational Advisor** : संयुक्त शिक्षा सलाहकार

**joint family** : an undivided Hindu family; a consanguineal family unit consisting of descendants of a common ancestor who generally maintain a common residence and are subject to common social, economic and religious regulations [s. 11(3), Companies Act] अविभक्त कुटुंब

**joint family property** : property held by the members of a family as joint tenants with rights of survivorship [s. 7, expln. 2, Limitation Act] अविभक्त कुटुंब की संपत्ति

**joint funds** : संयुक्त निधि

**joint holder in account** : [s. 226(3)(ii), Income-tax Act] लेखे में संयुक्त धारक ; लेखे का संयुक्त धारक

**joint holders of share** : [s. 53(4), Companies Act] अंश (शेयर) के संयुक्त धारक

**joint intelligence staff** : संयुक्त गुप्तवार्ता कर्मचारिवृंद

**joint interest** : interest of two or more persons together संयुक्त हित

**joint interest, hold a** : [s. 6, expln. 1, Indian Partnership Act] संयुक्त हित रखना

**joint liabilities** : संयुक्त दायित्व

**joint life policy** : संयुक्त जीवन बीमा पालिसी

**joint lives, during their** : [s. 42, Indian Contract Act] अपने संयुक्त जीवनों के दौरान ; जब तक वे जीवित रहें

**joint meeting** : a meeting at which members of more than one body meet together [s. 135A(1)(c), C.P.C.] संयुक्त अधिवेशन

**joint note** : संयुक्त वचनपत्र

**joint occupation** : occupation jointly by two or more persons [s. 35, Arms Act] संयुक्त अधिभोग

**joint owners** : [s. 165, Indian Contract Act] संयुक्त स्वामी

**joint ownership** : संयुक्त स्वामित्व

**joint parties** : [Or. 1, r. 4, C.P.C.] संयुक्त पक्षकार

**joint planning staff** : संयुक्त योजना कर्मचारिवृंद

**joint recruitment** : [art. 320(2), Const.] संयुक्त भर्ती

**joint possession** : possession held by two or more persons or parties in conjunction [s. 44, T.P. Act] संयुक्त कब्जा (संयुक्त स्वाधीनम्)

**joint project** : [s. 27(f), Aligarh Muslim University Act] संयुक्त परियोजना

**joint promise** : a promise jointly made by two or more persons [s. 42, Indian Contract Act] संयुक्त वचन

**joint promisee** : one to whom along with another or others a promise has been made [s. 38(3), Indian Contract Act] संयुक्त वचनग्रहीता

**joint promisor** : a person who makes a promise jointly with another or others [s. 43, Indian Contract Act] संयुक्त वचनदाता

**joint representation** : संयुक्त अभ्यावेदन

**joint resolution** : संयुक्त संकल्प

**Joint Secretary** : [s. 592(2)(b), Companies Act] संयुक्त सचिव

**Joint Service Institution** : [s. 3(23), Navy Act] संयुक्त सेवा संस्था

**joint share-holders** : [s. 205(5)(b), Companies Act] संयुक्त अंश (शेयर) धारी

**joint sitting** : a sitting of two or more bodies together [s. 135A(1)(c), C.P.C. and art. 108(1), Const.] संयुक्त बैठक

**joint sitting of the Houses** : [art. 88, Const.] सदनों की संयुक्त बैठक

**Joint State Public Service Commission** : [art. 315(2) Const.] संयुक्त राज्य लोक सेवा आयोग

**joint stock** : stock or capital held in company; capital held as a common stock or fund संयुक्त स्टॉक

**joint stock company** : an association of individuals possessing a common capital divided, into shares of which each member possesses one or more [s. 127, ill. (a), T.P. Act] संयुक्त स्टॉक कंपनी (ज्वाइंट स्टॉक कंपनी)

**Joint Sub-Registra** : [s. 7(1), Registration Act] संयुक्त उप-रजिस्ट्रार

**joint supervision** : संयुक्त पर्यवेक्षण

**joint survey** : [sch. 1, art. III, item. 6, Indian Carriage of Goods by Sea Act] संयुक्त सर्वेक्षण

**joint tenancy** : संयुक्त अभिधृति

**joint tenants** : those who hold an estate by or in joint tenancy [s. 19(c), Hindu Succession Act] संयुक्त अभिधारी

**joint tortfeasor** : one of two or more persons acting in concert in commission of a tort संयुक्त अपकृत्यकारी

**joint traffic** : [s. 48, Indian Railways Act] संयुक्त यातायात

**joint venture** : सहउद्यम

**joint ventures** : [s. 3(3), prov., Competition Act] संयुक्त उद्यम

**Jointly** : in a joint manner संयुक्ततः ; संयुक्त रूप से ; संयुक्त तौर पर

**Jointly and severally** : [s. 21(3), Gift-tax Act] संयुक्ततः और पृथकतः

**Jointly and severally bound** : [sch. 1, appl. F, Form No. 10 C.P.C.] संयुक्ततः और पृथकतः आबद्ध

**jointly and severally liable** : [Or. 21, r. 18(4), ill. (d), C.P.C.] संयुक्ततः और पृथकतः देनदार ; [s. 67, Indian Trusts Act] संयुक्ततः और पृथकतः दायी

**joint concerned** : concerned together [s. 460, I.P.C.] संयुक्ततः संपृक्त ; [s. 394, I.P.C.] संयुक्त तौर पर संपृक्त ; संयुक्त तौर पर संबन्धित

**jointly designate** : to name in a joint manner [s. 37, T.P. Act] संयुक्त तौर पर अभिहित करना

**jointly interested** : [Or. 2, r. 3(1), C.P.C.] संयुक्ततः हितबद्ध ; संयुक्ततः हित रखने वाले

**jointly owe** : [s. 7(2), ill. (a), Indian Contract Act] संयुक्ततः देनदार होना

**jointly owned trade marks** : [s. 24(1), Trade and Merchandise Marks Act] संयुक्त स्वामित्व के व्यापार चिह्न

**jointly tried** : tried together [s. 30, ill. (a), Indian Evidence Act] संयुक्ततः विचारित

**jolly-boat** : [sch. 11(vii)(g), Workmen's Compensation Act] डोंगी

**journal** : 1. a periodical publication containing news in any particular sphere [s. 81, Indian Evidence Act] जरनल ; जर्नल ; 2. a daily record of commercial transactions entered as they occur in order to the keeping of accounts [s. 3, Bankers' Books Evidence Act] रोजनामचा

**journal and ledger** : रोजनामचा और लेजर

**journal proper** : मुख्य रोजनामचा

**journal totals** : रोजनामचा के जोड़

**journalising** : रोजनामचा लिखना

**journalist** : पत्रकार

**journalistic ethics** : पत्रकारिक सदाचार

**journey** : travel [s. 57, Cr. P.C.] यात्रा

**journey log book** : [sch., pt. 11, item 9, Commercial Documents Evidence Act] यात्रा लॉग बुक

**journeyman** : जर्नीमैन

**journey on tour** : दौरे पर यात्रा

**journey on transfer** : स्थानांतरण यात्रा

**journey or voyage** : [s. 183, Cr. P.C.] यात्रा या जलयान

**joy rides** : [s. 18(1)(d), Air Corporations Act] सैर ; आमोदार्थ सैर

**jubilee** : जयंती

**jubilee, diamond** : हीरक जयंती

**jubilee, golden** : स्वर्ण जयंती

**jubilee, silver** : रजत जयंती

**judge** : one invested with authority to determine any cause or question in a court of judicature [s. 19, I.P.C., s. 2(6), Bankers' Books Evidence Act and art. 124(2A), Const.] न्यायाधीश (जज)

**Judge, Additional Sessions** : [s. 122(5), Cr. P.C.] अपर सेशन न्यायाधीश

**Judge Advocate** : [s. 30(1), Army Act] जज एडवोकेट ; न्यायाधीश अधिवक्ता

**Judge Advocate General** : [s. 129, Army Act] जज एडवोकेट जनरल

**Judge, Assistant District** : [art. 236, Const.] सहायक जिला न्यायाधीश

**Judge, Assistant Sessions** : [s. 122(5), Cr. P.C. and art. 236, Const.] सहायक सेशन न्यायाधीश

**judge attorney general** : [s. 2(o), Sashtra Seema Bal Act] जज अटर्नी जनरल

**Judge, chief** : [art. 236, Const.] मुख्य न्यायाधीश

**judge, dissenting** : [Or. 41, r. 34, C.P.C.] विसम्मत न्यायाधीश

**judge dissenting from judgment** : [Or. 41, r. 34, C.P.C.] निर्णय से विसम्मत न्यायाधीश

**judge in chamber** : a judge who passes orders while sitting in his chamber चैंबर न्यायाधीश

**judge, joint district** : [art. 236, Const.] संयुक्त जिला न्यायाधीश

**judge made law** : निर्णय जनित विधि; निर्णयज विधि

**judge of a civil court** : [s. 123(2), C.P.C.] सिविल न्यायालय का न्यायाधीश

**judge of a High Court** : [s. 123(2)(a), C.P.C.] उच्च न्यायालय का न्यायाधीश

**judge of a principal civil court** : [s. 3(7), General Clauses Act] प्रधान सिविल न्यायालय का न्यायाधीश

**judge of a principal civil court of original jurisdiction** : [s. 3(7), General Clauses Act] आरंभिक अधिकारिता के प्रधान सिविल न्यायालय का न्यायाधीश

**judge of the Supreme Court** : [s. 133(1)(v), C.P.C.] उच्चतम न्यायालय का न्यायाधीश

**judge, ordinary** : [s. 117(c), Presidency-towns Insolvency Act] सामान्य न्यायाधीश

**Judge, Sessions** : [art. 236, Const.] सेशन न्यायाधीश

**judge, single** : [art. 145(2), Const.] एकल न्यायाधीश

**judge, sit and act as a** : [art. 128, Const.] न्यायाधीश के रूप में बैठना और कार्य करना

**judges composing the bench** : [s. 98(2), prov., C.P.C.] न्यायाधीश, जिनसे न्यायपीठ गठित है ; न्यायपीठ गठित करने वाले न्यायाधीश

**judges composing the court** : [s. 40(1), Cr. P.C.] न्यायालय में पीठासीन न्यायाधीश

**judges shall have rank and precedence** : [s. 8, Presidency Small Cause Courts Act] न्यायाधीशों की पंक्ति और अग्रता होगी

**judgement** : 1. a judicial decision or order in court; the statement given by the judge of the grounds of his decree or order [s. 2(9), C.P.C. and art. 136(1), Const.] निर्णय; 2. the capacity for judging; discretion; discernment विवेकबुद्धि

**judgment contingent upon opinion** : [s. 69, Presidency Small Cause Courts Act] राय पर समाश्रित निर्णय

**judgement-creditor** : a creditor having a legal right to enforce execution of a judgment for a sum of money [s. 17(2), Limitation Act] निर्णीत लेनदार

**judgement-debt** : a legal obligation to pay a debt or damages evidenced by a judgment entered in a court of record and enforceable by execution or other judicial process [s. 2(b), Presidency-towns Insolvency Act and s. 2(1)(a), Provincial Insolvency Act] निर्णीत ऋण

**judgement debtor** : one whose obligation to pay a judgement debt remains unsatisfied; a person against whom a judgement directing to pay a sum of money is still executable [s. 2(10), C.P.C. and s. 2(1)(a), Provincial Insolvency Act] निर्णीत ऋणी

**judgement, definitive** : a judgement that finally decides the controversy [s. 19, I.P.C.] अंतिम निर्णय

**judgement delivered, to hear** : [s. 387, prov., Cr. P.C.] निर्णय दिया जाना सुनने के लिए

**judgement, dissenting** : a justice's judgement with or without an accompanying opinion of non-concurrence with a decision of the majority of justices of the court विसम्मत निर्णय

**judgement in alternative** : a judgement which finds that the accused is guilty of one of the two or more offences अनुकल्पी निर्णय

**judgement in terms of award** : [s. 17, Arbitration Act] पंचाट के अनुसार निर्णय

**judgement of a foreign court** : [s. 2(6), C.P.C.] विदेशी न्यायालय का निर्णय

**judgement of the public** : [s. 499, sixth excep., I.P.C.] लोक का निर्णय ; लोक निर्णय ; जनता की राय

**judgement pronounced** : [art. 137, Const.] सुनाया गया निर्णय

**judgement shall be dated** : [Or. 20, r. 3, C.P.C.] निर्णय दिनांकित किया जाएगा ; निर्णय पर तारीख लिखी जाएगी

**judgement, to the best of my** : [sch., Food Corporations Act] अपनी सर्वोत्तम विवेकबुद्धि से ; अपने श्रेष्ठ निर्णय के अनुसार ; अपनी पूर्ण विवेकबुद्धि से

**judicature, court of civil** : a court of justice of a civil nature [preamble, C.P.C.] सिविल न्यायालय

**Judicature, High Court of** : उच्च न्यायालय

**judicial** : belonging to judgement in a court of law or to a judge in relation to his function; pertaining to the administration of justice; proper to a legal tribunal; regulating from or fixed by a judgement in court; having the function of judgement [s. 338(1), Cr. P.C., s. 193, I.P.C. and art. 144, Const.] न्यायिक

**judicial act** : an act involving the exercise of judicial power [s. 114, ill. (e), Indian Evidence Act] न्यायिक कार्य

**judicial and official acts** : [s. 114, ill. (e), Indian Evidence Act] न्यायिक और पदीय कार्य ; न्यायिक और शासकीय कार्य

**judicial authorities** : [art. 144, Const.] न्यायिक प्राधिकारी

**judicial authority** : [s. 52(q)(iv), Copyright Act] न्यायिक प्राधिकारी

**judicial Commissioner** : [s. 129, C.P.C.] न्यायिक आयुक्त (जुडिशियल कमिश्नर)

**Judicial Commissioner, Court of** : न्यायिक आयुक्त का न्यायालय

**judicial documents** : [s. 10(2), Extradition Act] न्यायिक दस्तावेज

**judicial duty** : न्यायिक कर्तव्य

**judicial enquiry** : न्यायिक जांच

**judicial function** : [art. 260, Const.] न्यायिक कृत्य

**judicial formation of law** : विधि की न्यायाधीशों द्वारा रचना

**judicial guarantees** : [art. 3(d), Geneva Conventions Act] न्यायिक प्रतिभूतियां ; न्यायिक गारंटी

**judicial lock-up** : [s. 2(a), Exchange of Prisoners Act] न्यायिक हवालात

**Judicial Magistrate** : [s. 6(ii) and (iii), Cr. P.C.] न्यायिक मजिस्ट्रेट

**Judicial Magistrate of the first class** : [s. 6(ii), Cr. P.C.] प्रथम वर्ग न्यायिक मजिस्ट्रेट

**Judicial Magistrate of the second class** : [s. 6(iii), Cr. P.C.] द्वितीय वर्ग न्यायिक मजिस्ट्रेट

**judicial member** : [s. 252(2), Income-tax Act] न्यायिक सदस्य

**judicial notice** : the recognition by a court for the purposes of a case of the existence or truth of certain facts as being self evident or common knowledge (no evidence being required to prove those facts) [s. 87A(2), C.P.C.] न्यायिक अवेक्षा

**judicial oath** : [long title, Oaths Act] न्यायिक शपथ

**judicial office** : [long title, Acting Judges Act and art. 124(3), expln. II, Const.] न्यायिक पद

- judicial Officer** : न्यायिक अधिकारी
- judicial or official character** : [s. 10, Maintenance Orders Enforcement Act] न्यायिक या शासकीय हैसियत
- judicial post** : [art. 236(b), Const.] न्यायिक पद
- judicial principles** : [s. 20(1), Specific Relief Act] न्यायिक सिद्धांत
- judicial proceeding** : proceedings in the course of which evidence is or may be legally taken on oath [s. 2(i), Cr. P.C., s. 3(2)(a), Oaths Act and VIIIth sch., 1st III, item 5, Const.] न्यायिक कार्यवाही
- judicial process** : 1. [s. 2(17)(d), C.P.C.] न्यायिक आदेशिका; 2. [sch., art. IX, s. 3, International Monetary Fund and Bank Act] न्यायिक प्रक्रिया
- judicial pronouncement** : न्यायिक निर्णय
- judicial record** : record of proceedings in a court of law [s. 86, Indian Evidence Act] न्यायिक अभिलेख
- judicial separation** : a separation of husband and wife under orders of court which puts an end to cohabitation but not to the marriage itself [ss. 9(2) and 10(1), Hindu Marriage Act] न्यायिक पृथक्करण; न्यायिक अलगाव
- judicial service** : [art. 235, Const.] न्यायिक सेवा
- judicial stamps** : [VIIIth sch., 1st III, item 44, Const.] न्यायिक स्टाम्प
- judicially** : exercising judicial functions [s. 20, I.P.C.] न्यायिकतः; न्यायिक रूप से
- judicially, acting** : [s. 77, I.P.C.] न्यायिकतः कार्य करते हुए
- judiciary** : [art. 50, Const.] न्यायपालिका
- judicious** : न्यायसम्मत
- juggler** : [s. 2(qq), Copyright Act] बाजीगर
- junior** : a person holding a position of lesser standing in a hierarchy of ranks [s. 132(3)(b), Cr. P.C.] कनिष्ठ
- Junior Accountant** : कनिष्ठ लेखापाल
- Junior Accounts Officer, establishment** : कनिष्ठ लेखा अधिकारी, स्थापन
- Junior Accounts Officer, establishment gazetted** : कनिष्ठ लेखा अधिकारी, राजपत्रित स्थापन
- Junior Accounts Officer, Provident Fund, Pension and Inspection (Accounts)** : कनिष्ठ लेखा अधिकारी, भविष्य निधि, पेंशन और निरीक्षण (लेखा)
- junior binder** : कनिष्ठ जिल्दसाज
- junior cashier** : कनिष्ठ रोकडिया
- junior chargeman** : कनिष्ठ चार्जमैन
- Junior Chemical and Metallurgical Assistant** : कनिष्ठ रसायन और धातुकर्म सहायक
- Junior Commander** : जूनियर कमांडर
- Junior Commissioned Officer** : [s. 132(3)(b), Cr. P.C.] कनिष्ठ आयुक्त आफिसर; [s. 2(1)(a), Army Act and s. 3(24), Navy Act] जूनियर कमिश्नड आफिसर
- Junior Compositor** : कनिष्ठ कंपोजिटर; कनिष्ठ अक्षरयोजक
- Junior Co-operative Societies Inspector** : कनिष्ठ सहकारी सोसाइटी निरीक्षक
- Junior Design Assistant** : कनिष्ठ डिजाइन सहायक
- junior fitter** : कनिष्ठ फिटर
- Junior Grains Inspector** : कनिष्ठ खाद्यान्न निरीक्षक
- Junior grainshop manager** : कनिष्ठ खाद्यान्न प्रबंधक
- Junior Inspector** : कनिष्ठ निरीक्षक
- Junior Inspector of Station Accounts** : कनिष्ठ स्टेशन लेखा निरीक्षक
- Junior Law Assistant** : कनिष्ठ विधि सहायक
- junior lecturer** : कनिष्ठ प्राध्यापक
- junior machineman** : कनिष्ठ मशीनमैन
- junior machinery maintenance inspector** : कनिष्ठ मशीन अनुरक्षण निरीक्षक
- junior mechanic** : कनिष्ठ मैकनिक
- junior Non-Commissioned Officer** : कनिष्ठ अनायुक्त अधिकारी; जूनियर नान-कमिश्नड आफिसर
- junior planner** : कनिष्ठ योजनाकार
- junior progressman** : कनिष्ठ प्रगतिवीक्षक
- Junior Publicity Assistant** : कनिष्ठ प्रचार सहायक
- junior reader** : कनिष्ठ वाचक
- junior roller caster** : कनिष्ठ रोलर ढलाईकार
- junior special inspector** : कनिष्ठ विशेष निरीक्षक
- junior stereo typer** : कनिष्ठ स्टीरियो टाइपकर्ता
- junior telegraph overseer** : कनिष्ठ तार ओवरसियर
- junior ticket counter** : कनिष्ठ टिकट गणक
- junior trade instructor** : कनिष्ठ व्यवसाय शिक्षक
- junior water and drainage inspector** : कनिष्ठ जल और जलनिकासी निरीक्षक
- jura in a re-aliena or servitudes** : a charge or burden resting upon one estate for the benefit or advantage of another, a species of incorporeal rights. An easement is a right of a person in possession of land to do and to continue to do something, or to prevent something being done, on another's land, e.g. a right of way, right to light. It belongs to the class of rights known in the Roman law as jura in re aliena or servitudes. In the Indian Easements Act easements are described as restrictions of natural rights अनुसेवी अधिकार
- jural ideas** : विधिगत आधारिक विचार
- jural postulates** : विधिगत मान्यताएं
- judicial** : legal; juristic [s. 2(19), Estate Duty Act] वैधिक; विधिक
- judicial personality** : a body of persons, a corporations, a partnership or other legal entity that is recognised by law as a subject of rights and duties; artificial persons [sch., art. 49, Asian Development Bank Act] वैधिक व्यक्तित्व; विधिक व्यक्ति
- judicial possession** : the phrase 'judicial possession' has been used to mean possession as distinguished from occupation or custody exclusive and effective possession as distinguished from the intrusion which is not acquiesced in by the opponent विधिक कब्जा
- jurisdiction** : power or authority in general; legal authority or power; the authority or power of a court to entertain and decide on any judicial proceedings; the area over which the power of the court extends [s. 14, Cr. P.C. and art. 32(3), Const.] अधिकारिता
- jurisdiction, admiralty** : [VIIIth sch., 1st. I, item 95, Const.] नावधिकरण विषयक अधिकारिता
- jurisdiction and powers** : [s. 14(2), Cr. P.C.] अधिकारिता और शक्तियां
- jurisdiction, appellate** : [s. 105(1), C.P.C. and art. 132, margin, Const.] अपीली अधिकारिता
- jurisdiction, appellate civil** : अपीली सिविल अधिकारिता
- jurisdiction, appellate criminal** : [s. 186(b), Cr. P.C.] अपीली दंडिक अधिकारिता
- jurisdiction as to time** : [s. 79, Navy Act] समय के बारे में अधिकारिता
- jurisdiction barred** : अधिकारिता वर्जित
- jurisdiction, concurrent** : [s. 3(1), prov., Provincial Insolvency Act] समवर्ती अधिकारिता
- jurisdiction, court of competent** : सक्षम अधिकारिता वाला न्यायालय; सक्षम अधिकारितायुक्त न्यायालय

**jurisdiction, court of summary** : [s. 6(1), Maintenance Orders Enforcement Act] संक्षिप्त अधिकारिता वाला न्यायालय

**jurisdiction, equal** : [s. 407(1)(c)(ii), Cr. P.C.] समान अधिकारिता

**jurisdiction, foreign** : [art. 260, Const.] विदेशी अधिकारिता

**jurisdiction, inferior** : [s. 185(4), prov. (a), Cr. P.C.] अवर अधिकारिता

**jurisdiction, insolvency** : दिवाला विषयक अधिकारिता

**jurisdiction, local** : [s. 187, Cr. P.C.] स्थानीय अधिकारिता

**jurisdiction not vested in it by law** : [s. 115(a), C.P.C.] अधिकारिता, जो विधि द्वारा निहित नहीं है

**jurisdiction of any court** : [art. 122(2), Const.] किसी न्यायालय की अधिकारिता

**jurisdiction of existing High Courts** : [art. 225, margin, Const.] विद्यमान उच्च न्यायालयों की अधिकारिता

**jurisdiction of the Union in relation to territories outside India** : [art. 260, margin, Const.] भारत के बाहर के राज्यक्षेत्रों के संबंध में संघ की अधिकारिता

**jurisdiction, ordinary** : [s. 2(4), C.P.C.] मामूली अधिकारिता

**jurisdiction, ordinary original civil** : [s. 2(4), C.P.C. and s. 195(4), Cr. P.C.] मामूली आरंभिक सिविल अधिकारिता

**jurisdiction, original** : [s. 105(1), C.P.C.] आरंभिक अधिकारिता

**jurisdiction, pecuniary** : where the jurisdiction of a court is limited by the amount or value of the property in litigation it is called the pecuniary jurisdiction धन संबंधी अधिकारिता

**jurisdiction, plenary** : सर्वांगीण अधिकारिता

**jurisdiction, superior** : [s. 407(1)(c)(ii), Cr. P.C.] वरिष्ठ अधिकारिता

**jurisdiction to adjudicate** : [s. 10(6), Industrial Disputes Act] न्यायनिर्णयन की अधिकारिता

**jurisdictional area** : [s. 10(20), Income-tax Act] अधिकारिता वाला क्षेत्र

**jurisdictional basis** : [sch., item 9(c)(ii), International Finance Corporation (Status, Immunities and Privileges) Act] अधिकारिता विषयक आधार

**jurisdictional purpose** : [s. 3, Suits Valuation Act] अधिकारिता का प्रयोजन

**jurisdictional value** : [s. 8, Suits Valuation Act] अधिकारिता का मूल्य

**jurisprudence generalis** : साधारण विधि शास्त्र

**jurisprudence, historical school of** : विधि शास्त्र की इतिहासवादी शाखा

**jurist** : [art. 124(3)(c), Const.] विधिवेत्ता

**jurist, social philosophical** : समाज दर्शन विधिवेत्ता

**juristic development** : 1. legal evolution विधिमूलक विकास; 2. development of law owing to jurists विधिवेत्ताओं द्वारा विधि का विकास; विधि का विधिवेत्ताकृत विकास

**juristic person** : a body of persons, a corporation; a partnership or other legal entity that is recognised by law as the subject of rights and duties, called also artificial person विधिक व्यक्ति

**juror** : a member of the jury [s. 4(1)(c), Oaths Act] जूरी-सदस्य

**juror, common** : सामान्य जूरी-सदस्य

**juror, special** : विशेष जूरी-सदस्य

**jury** : body of laymen selected by lot to ascertain, under the guidance of a judge, the truth in question of fact arising in sessions cases [s. 228, I.P.C.] जूरी

**jury is in attendance** : [s. 14, Coroners Act] जूरी-सदस्य उपस्थित है

**jury is not unanimous** : [s. 23, Coroners Act] जूरी एकमत नहीं है

**jury-man** : a juror जूरी-सदस्य

**jury may retired** : जूरी एकांत में जा सकेगी

**jus cogens, peremptory norms of** : अवश्य पालनीय विधान के अनिवार्य प्रतिमान

**just** : 1. being in conformity with justice [s. 191, expln. 2, ill. (a), I.P.C. and art. 42, Const.] न्यायसंगत; 2. fair उचित

**just and convenient** : [s. 94(e), C.P.C.] न्यायसंगत और सुविधापूर्ण

**just and equitable** : [s. 43, prov., Companies Act] न्यायसंगत तथा साम्यापूर्ण

**just and expedient** : [s. 33, Arbitration Act] न्यायसंगत और समीचीन

**just and honourable relations** : [art. 51, Const.] न्यायसंगत और सम्मानपूर्वक संबंध

**just and humane conditions** : [art. 42, Const.] न्यायसंगत और मानवोचित दशाएं

**just cause** : [s. 74, C.P.C.] न्यायसंगत हेतुक;

**just decision** : [s. 311, Cr. P.C.] न्यायसंगत विनिश्चय

**just exception** : [s. 288(1), Cr. P.C.] न्यायसंगत अपवाद

**just excuse** : [sch. 11, form 33, Cr. P.C.] न्यायसंगत कारण; न्यायसंगत प्रतिहेतु; उचित कारण

**just ground** : [s. 125(3), prov. II, Cr. P.C.] न्यायसंगत आधार

**just or lawful ground** : [s. 220, ill. (e), Cr. P.C.] न्यायसंगत या विधिपूर्ण आधार

**justice** : 1. the exercise of authority or power in maintenance of right; vindication of right by assignment of reward or punishment; the administration of law or the form and processes attending it; the principle of just dealing; just conduct [Or. 35, r. 4(1)(b), C.P.C. and preamble, Const.] न्याय; 2. a judge of a High Court or the Supreme Court [s. 123(3), C.P.C.] न्यायमूर्ति; न्यायाधिपति; 3. the quality of being morally just or righteous [s. 191, expln. 2, ill. (a), I.P.C.] न्यायसंगत होना

**justice according to law, administer** : administration of justice according to law is administration according to authoritative precepts or norms (patterns) or guides developed and applied by an authoritative technique, which individuals may ascertain in advance of controversy and by which all are reasonably assured of receiving like treatment [s. 104(1), Navy Act] न्याय का प्रशासन विधि के अनुसार करना; विधि के अनुसार न्याय करना

**justice, administration of** : [s. 104(1), Navy Act] न्याय का प्रशासन; न्याय प्रशासन

**justice and the circumstances of the case** : [Or. 32, r. 4(4), C.P.C.] न्याय और मामले की परिस्थितियां

**justice, course of** : न्यायक्रम; न्याय का क्रम

**justice, court of** : [s. 20, I.P.C.] न्यायालय

**justice of the case** : [s. 28(2)(b), Specific Relief Act] मामले में न्याय

**justice of the peace** : a magistrate appointed to keep the peace within a given jurisdiction [s. 117(c), Presidency-towns Insolvency Act] जस्टिस आफ दि पीस

**justiciable** : proper to be examined in courts of justice, subject to action of court of justice न्याय; न्यायालय के विचार योग्य

**justifiable doubt** : [s. 12(3)(a), Arbitration and Conciliation Act] उचित संदेह

**justification** : [s. 43, ill.(a), Indian Evidence Act and s. 4A(3), Workmen's Compensation Act] न्यायोचित्य

**justified by law** : [s. 79, I.P.C.] विधि द्वारा न्यायानुमत

**justify** : to prove or show to be just, desirable, warranted or useful [s. 79, I.P.C.] न्यायोचित ठहराना

**jute** : the glossy fibre of particular plants used for making gunny bags etc. जूट; पटसन

**jute company** : जूट कंपनी

**juvenile** : [s. 27, margin, Cr. P.C.] किशोर

**juvenile court** : किशोर-न्यायालय

**juvenile delinquency** : a status in a juvenile characterised by anti-social behaviour, waywardness, incorrigibility; an offence

**juvenile offenders** : children who have committed an indictable offence किशोर अपराधी